

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 424**  
**IB/526/ND/2023**

**IN THE MATTER OF:**

Gaurav Mittal	...	Applicant
Versus		
Edelweiss Asset Reconstruction Company	...	Respondent

**Under Section 94(1) of IBC, 2016.**

**Order delivered on 20.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**MR. RAJEEV MEHROTRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Madhu Ayachit, Ms. Damini Srestha, Adv.  
For the Respondent : Mr. R. P. Agrawal, Ms. Reema Mishra, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the applicant has submitted that they are recently engaged in this matter and seeks some time to file fresh Vakalatnama. Learned Counsel for the respondent has objected the adjournment sought by Learned Counsel for the applicant. In the interest of Justice, let this matter be posted to 27.05.2024.

Sd/-

**RAJEEV MEHROTRA**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**